

procedure. Rule 14 to Rule 16 contain the detailed procedure to be followed for taking any action to impose a penalty on a Government servant. It is therefore, for the appropriate disciplinary authority to decide whether keeping in view the gravity and circumstances of a particular case, there are good and sufficient reasons for the imposition of a minor or major penalty. In all cases, the disciplinary authority has to follow the procedure prescribed for imposing such a penalty in which the accused Government servant has reasonable opportunity of presenting his defence. Thus, the interests of a Government servant are fully safeguarded whether action against him is taken for imposition of a minor or major penalty.

(b) In view of a position stated above, there is no need for any further instructions.

Popularisation Of Ice-Cream

8265. SHRIMATI USHA PRAKASH CHAUDHARI : Will the Minister of INDUSTRY be pleased to state :

(a) whether any study had been made of the notion generally prevailing that ice cream contains no nutrition value;

(b) the steps proposed to analyse the ingredients and fortify ice-cream with protein, vitamins etc. and popularise it; and

(c) the incentives available for promotion of the ice-cream industry in the small scale sector.

THE MINISTER OF INDUSTRY
(SHRI NARAYAN DATT TIWARI) :

(a) No, Sir.

(b) The State Governments have been analysing ingredients as well as ice creams under the Prevention of Food Adulteration Act. Government allows manufacture of ice-cream fortified with protein vitamins etc. permissible

under PFA Act, but has no scheme as such to popularise it.

(c) The manufacture of ice-cream is reserved for exclusive development in the small scale sector. Government is giving various incentives for the promotion of small scale industries which includes ice-cream industry also.

Central Subsidy for New Industries in Backward Districts

8266. SHRI P.M. SAYEED : Will the Minister of INDUSTRY be pleased to state :

(a) whether the existing Central subsidy of 15 per cent in the cost of setting up new industrial units in backward districts which is due to expire on 31 March, 1983 would be allowed to continue further;

(b) if so, by what time the final decision in this regard is likely to be taken;

(c) to what extent the Central Subsidy of 15 per cent has been utilised by the industries so far;

(d) whether in view of the good response, Government are likely to continue the same for further period; and

(e) if so, the total amount that will be extended to these industries?

THE MINISTER OF INDUSTRY
(SHRI NARAYAN DATT TIWARI) :

(a) to (e) The question of continuance of the Central Investment Subsidy Scheme for new industrial units in industrially backward areas/districts and Transport Subsidy Scheme for hilly and remote areas of the country beyond 31.3.1983 is engaging the attention of Government.

As on 31.3.1983, a sum of Rs. 159.65 crores has been re-imbursed to various States and Union Territories Governments under these two Schemes since their inception.

A sum of Rs. 22.70 crores has been provided for these schemes as budget estimates for the current financial year.

Expansion Of Steel Plants

8267. SHRI A. K. ROY : Will the Minister of STEEL AND MINES be pleased to state :

(a) the original schedule of expansion of Bhilai and Bokaro Steel Plants and that stands at present with facts in detail;

(b) same for other steel projects in hand;

(c) the original estimated cost and the cost incurred till 1 January 1983 and that expected due to delay;

(d) total cost escalation due to delay till 1 January 1983 with plant-wise and project-wise break up; and

(e) the reasons for the delays and the steps taken thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE) : (a) to (e) Information about cost estimates and delays in the implementation of major steel projects is given in the Annexure.

Cost estimates have undergone an upward revision because of changes in scope of the projects, increase in the quantity of the work involved and cost escalations during period of construction.

Delays have occurred mostly on account of the failure of construction agencies and equipment suppliers to keep to the time schedules. Both Steel Authority of India Ltd. and Government closely monitor the performance of implementing agencies who have been asked to augment their resources for speedier execution.

Statement

Project	Commissioning date		Estimated Cost		Expenditure incurred upto 1-1-1983 (Rs. in Crores)
	Original	Likely	(Rs. in crores)		
			Original	Revised	
Bokaro Steel Plant					
(i) 4 MT expansion excluding Cold Rolling Mill (GRM)	June 1979	Nov. 1983	947.24 (1974 mid)	1637.55 (Apl. 1982)	1187.34
—4 MT expansion with CRM	Dec. 1982	Dec. 1984	Included above		Included above
(ii) Meghahataburu Iron Ore project	March 1981	Dec. 1984	51.39 (1st Qr. 1977)	*116.46 (Apl. 1982)*	55.68
Bhilai Steel Plant					
4 MT expansion Phase I	Sept. 1981	March 1984	937.70 (1st Qr. 1974)	1600.5 (4th Qr. 1981)	1129.11

*Estimates yet to be approved.